

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

114. I.A. 3324/2022

IN

C.P.(IB)-3747(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **19.04.2024**

NAME OF THE PARTIES: Bank of India

V/s.

Sanghavi Exports International Pvt Ltd.

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

Adv. Mitali Bhatt a/w Adv. Ayush Rajani for the Liquidator and Adv. Atijhay Jain a/w Adv. Tanushree Sagawi for the Respondent are present.

1. Ld. Counsel for the Respondent seeks an adjournment with no satisfactory reply. However, Ld. Counsel for the Applicant also seeks time to file rejoinder. One last and final opportunity is given to file rejoinder within two weeks after serving a copy on the other side. List on **14.06.2024**.
2. It is made clear no further adjournment will be granted.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)